

States Reorganisation Commission

*1108. **Shri Manaen:** Will the Minister of Home Affairs be pleased to state:

(a) when the recommendation of the States Re-organisation Commission with regard to the linguistic groups, which are in minority in different States would be enforced;

(b) whether he is aware that Nepalese in Darjeeling from such a linguistic group within the State of West Bengal; and

(c) if so, in what way Government propose to effect the recommendations referred to above in Darjeeling?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The decisions taken by the Government of India on the recommendations made by the States Reorganisation Commission in regard to linguistic minorities were embodied in a Memorandum which was laid on the table of the House, in the Lok Sabha, on 4th September, 1956 and its copies were sent to State Governments on 19th September, 1956 for implementation.

(b) and (c). The State Governments are expected to take appropriate steps to implement these decisions. As provided in Article 350(B) of the Constitution, a Special Officer for Linguistic Minorities has been appointed whose duty it will be to investigate matters relating to the safeguards for linguistic minorities provided under the Constitution and to report to the President upon these matters

Shri Manaen: It has been recommended that representation should be given to the linguistic minorities in the State services. Will Government consider giving representation to these linguistic minorities in Darjeeling in the Central Government services also?

Shri Datar: That is an entirely different question altogether; linguistic safeguards do not include reservation in the services.

Shri Manaen: The recommendation contained in the States Reorganisation Commission's report is that the minorities will be given representation in the State services. Would such facilities be accorded in the matter of Central Government services also?

Shri Datar: I may tell the hon. Member that here we are dealing with the question of linguistic safeguards. An officer has already been appointed, whose duty it will be to look into any complaints regarding the granting or omission to grant linguistic safeguards. They do not include reservation in the services

Shri Shree Narayan Das: May I know whether Government propose to appoint an advisory committee to advise the Government in this matter?

Shri Datar: It is not considered necessary at present

Shri Achar: May I know whether the officer has submitted any report?

Shri Datar: The officer has been appointed, whose duty is continuous. There is no question of submitting any report. The report will be submitted at the end of the year.

Shri Yajnik: Has the officer taken charge of his duties?

Shri Datar: Yes; during the last month

Shri Manaen: Is it a fact that in the lower courts in Darjeeling, English is still used. In view of the recommendation of the SRC report that the regional language should be used in the lower courts, would English be replaced by the regional language in the lower courts in Darjeeling?

Shri Datar: I would request the hon. Member to make a representation about this matter to this officer.

Reports of the Commissioner for Scheduled Castes and Scheduled Tribes

*1109. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether the points raised in the Fifth Annual Report of the Commissioner for Scheduled Castes and